

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **08.05.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : TCP/187/2016
Name of Petitioner : T P Balamurugan
& Vs
Name of Respondent : Ponny Retail's Pvt Ltd & 5 Others
Section : Sec 397/398 of CA, 2013

ORDER

Present: Mr. B.Sarath Babu, Ld. Counsel for Petitioner.
None for Respondent.

Record shows that the company was struck off by the RoC and it has not been revived yet.

Ld. Counsel submits that the Petitioner will take steps to revive the company.

Recording this fact, the petition is adjourned *sine die* with liberty to the Petitioner to take action and revive the petition in case the company is revived.

File be consigned to records.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**